

[Shri Hari Vishnu Kamath]

So, the first point that the hon. Minister should clarify is whether this committee that is going to be constituted is really a parliamentary committee. I would like to know whether he still stands by what he said yesterday, namely that this would be a parliamentary committee. If he says it is not a parliamentary committee, then it is well and good, but if it is a parliamentary committee, then he is wholly wrong and he is only bamboozling the House.

Coming to the amendments which I have moved, I am anxious because the Kerala State, which has been called one of our problem states, a beautiful State, highly literate State, a politically conscious State, has been in a summary fashion, in a cavalier fashion, deprived of the constitutional and parliamentary privilege of having a legislature for the conduct of its affairs and this has been done in a manner which was described in various ways, in various words, yesterday by Members on that side and by Members of the Opposition on this side of the House. So, I need not go into that matter again. I need not reiterate what was said yesterday. The manner in which it has been done has been wholly unconstitutional, wholly illegitimate, wholly high-handed and I might say, even atrocious.

Therefore, to make amends,—or may I use the word *prayaschitta*—for the sin or the crime or the major, if not monumental, blunder which they have committed with regard to Kerala, I appeal to Government and to the hon. Minister to accept these amendments of mine, because the duty of this House is now more than twofold, and in fact it is manifold, with regard to Kerala. It is rather unhappy and unfortunate that we have given only one day or a little more than a day for the discussion of the affairs of Kerala. It should have been much more.

My amendment suggests or proposes that the President shall, on every oc-

casión before he proceeds to legislate for Kerala, consult the committee which will be constituted of Members of both Houses of Parliament.

The idea underlying this amendment is that the President, busy as he is, a busy dignitary as he is, may not . . .

Mr. Deputy-Speaker: Will the hon. Member take more time?

Shri Hari Vishnu Kamath: I think so, because there are two amendments.

Mr. Deputy-Speaker: Then he will continue on Monday. We have to take up non-official business now.

14.31 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-SIXTH REPORT

Shri Hem Raj (Kangra): I beg to move:

"That this House agrees with the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th May, 1965."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th May 1965."

The motion was adopted.

14.32 hrs.

RESOLUTION RE: DEFENCE OF INDIAN BORDERS—Contd.

Mr. Deputy-Speaker: The House will now proceed with the further discussion of the following Resolution mov-